

(2020) 12 TP CK 0020

Tripura High Court

Case No: Criminal Revision Petition No. 38 Of 2019

Md. Safik Baksh And
Anr.

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision: Dec. 4, 2020

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 121, 124, 161, 313, 325, 360, 360(10), 361, 373
- Indian Penal Code, 1860 - Section 34, 320, 325
- Probation Of Offenders Act, 1958 - Section 3, 4, 4(3), 4(4), 4(5), 5, 12
- General Clauses Act, 1897 - Section 8(1)

Hon'ble Judges: S.G Chattopadhyay, J

Bench: Single Bench

Advocate: Arijit Bhowmik, S. Ghosh

Final Decision: Disposed Of

Judgement